

(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

Original Application No. 63 of 2025

Tribunal on its own motion SuoMotu  
based on the News item in Dinamalar  
Newspaper Chennai Edition dt:20.03.2025  
Titled, "Stagnant sewage in the vacant  
ground has been an unsolved sanitation  
problem for 2 years"

-Vs-

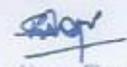
The Principal Secretary to Govt. of Tamil Nadu,  
Department of Environment, Climate change &  
Forests, Chennai and others

...Respondents

**Status Report filed by Greater Chennai Corporation the 5<sup>th</sup> Respondent**

I A S Murugan, son of A.P. Subramaniam, Hindu aged about 59 years,  
Superintending Engineer, Storm Water Drain Department, Greater Chennai  
Corporation, Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and  
sincerely state as follows:

2. I am the Superintending Engineer, Storm Water Drain Department of  
Greater Chennai Corporation and I am well acquainted with the facts of the case  
from the records and as such I am filing this Additional status report on behalf of the  
5<sup>th</sup> respondent.

x   
Superintending Engineer  
Storm Water Drain Department  
Greater Chennai Corporation

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3. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the article in a publication in O.A. No. 63 of 2025 (SZ) and has passed orders on 03.07.2025 directing Greater Chennai Corporation to file a status report.

4. I respectfully submit that, area mentioned in the news article Sithalapakkam falls under the jurisdiction of Tambaram City Municipal Corporation.

Hence, in the above said circumstances it is therefore prayed that this Hon'ble court may be pleased to accept this report and to pass suitable orders as this Hon'ble court may deem fit and proper in the facts and circumstances of the case thus render justice.

Dated at Chennai this the 31<sup>ST</sup> day of July 2025



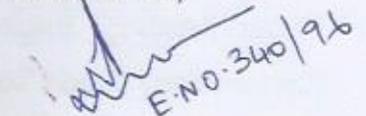
Counsel for the 5<sup>th</sup> Respondent

Solemnly affirmed at Chennai on this {}  
the 31<sup>ST</sup> day of July 2025 and {}  
signed his name in my presence {}



Respondent  
Superintending Engineer  
Storm Water Drain Department  
Greater Chennai Corporation

Before me,



E.NO-340/96  
Advocate: Chennai

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IN THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE  
Original Application No. 63 of 2025  
(SZ)

SuoMotu – Based on the News item  
in the Dinamalar, Chennai Edition  
dated 20.03.2025, "Stagnant sewage  
in the vacant ground has been an  
unsolved sanitation problem for 2  
years"

----- Petitioner

-Vs-

The Principal Secretary to Govt. of  
Tamil Nadu,  
Department of Environment, Climate  
change &  
Forests, Chennai and others

----- Respondents

Status Report filed by the 5<sup>th</sup>  
Respondent

Dr.S.B.Nirmalatha.  
Counsel for GCC, 5<sup>th</sup> Respondent